

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No.44/(MAH)/2016  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017


NAME OF THE PARTIES: Shri Gautam Kantilal Pandhi


V/s.

M/s. Shreenath Carbons Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Nilesh Shah Respondent No. 2 also Uttam Pandhi (Respondent No. 2)	ilb law chamber of Siddhant Munshi	
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2.	PCs Anshul Bhatt for petition	PCs	
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**ORDER**

**T.C.P. NO. 44/397-398/NCLT/MB/MAH/2016**

1. The Learned Representatives of both the sides are present.
2. The Learned Counsel of the Respondent is directed to file the Letter of Authority (Vakalatnama) within a day's time. The Respondent is also directed to file their Reply on or before 13.04.2017 and thereafter Rejoinder, if any, can be filed by 25.04.2017.
3. The matter is now listed for hearing on **28<sup>th</sup> April, 2017**. Date is communicated to both the sides.

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

**Dated: 16.03.2017**